

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 291/696/2019**

**DATE OF ORDER:** 07.11.2019

**CORAM**

**HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Atul Gupta son of Shri Jagdish Chand Gupta aged about 50 years, resident of 279, Triveni Nagar, Jaipur, presently Dismissed from the office of Post and Telecommunication Audit office, Jaipur. M-8696067779 Group 'B'.

....Applicant  
Mr. P.N. Jatti, counsel for applicant.

**VERSUS**

1. Union of India through the Director General of audit Post and Telecommunication, Sham Nath Marg, Near Old Secretariat, Delhi 110054.
2. Director Post and Telecommunication Audit, Sham Nath Marg Near Old Secretariat, Delhi 110054.
3. The Director P and T Audit office Jaipur-302015.
4. Deputy Comptroller and Auditor General of India, 9- Deendayal Upadhyaya Marg, Delhi-110124.

....Respondents

**ORDER**

The present Original Application has arisen from the dismissal of the services of the applicant as a result of a criminal conviction.

2. Learned counsel for the applicant states that the conviction itself has been stayed by the Hon'ble High Court of Rajasthan at Jaipur in S.B. Criminal Misc. Stay Application No. 3892/2019 in S.B. Criminal Appeal No. 390/2019 vide its order dated 02.07.2019. He further states that the applicant would be

satisfied if the appeal made by him to the respondent-authority, based upon this stay of conviction, is considered as a representation and decided in a time bound manner.

3. Looking to the limited nature of the plea made by learned counsel for the applicant, I consider it appropriate to dispose of this Original Application at the stage of admission itself without entering into the merits of this case by directing the respondents to decide the applicant's appeal / representation dated 31.07.2019 (Annexure A/2) by way of passing a reasoned and speaking order after affording the applicant an opportunity of personal hearing. The whole exercise may be completed within a period of three months from the date of receipt of a certified copy of this order.

4. Ordered accordingly. There will be no order on costs.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

Kumawat